

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

CCP 236/93 in Date of decision: 8.9.1993
OA-1370/92

K. Rattaiah, IFS ... Petitioner.

Versus

Shri S.K. Mandal, IFS,
Chief Vigilance Officer,
Ministry of External Affairs,
South Block,
New Delhi-110011. Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the petitioner. .. Ms Rita Kumar, Counsel.

For the respondent. .. Shri Jog Singh, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The grievance in this case is that the respondents have not obeyed the directions of the Tribunal in O.A.1370/92 dated 4.11.1992. The only direction in the said case is that if the petitioner files a review petition within 15 days, the same should be disposed of as early as possible, preferably within three months by a speaking order. The petitioner did file a review petition, copy of which has been produced in the case as Annexure A-2 dated 12.11.1992. By Annexure A-3 dated the 10th February, 1993, the said review petition has been dealt with and rejected by a speaking order. The counsel for the petitioner, however, submitted that there is no independent and objective consideration of the contentions raised by the petitioner. Assuming that the petitioner is right in his contention, the petitioner can challenge the correctness of the order made on review in appropriate Original Application. We are informed that the petitioner has

availed that remedy and filed O.A. No. 979/93. That is the proper course to be adopted. As the order has been passed, we are not entitled to see the correctness of the same. The judgement has since been complied with and the order has been passed by the respondents. Hence, these proceedings are dropped.

Malimath

Adige
(S.R. Adige)
Member(A)

(V.S. Malimath)
Chairman

'SRD'